

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.77233 of 2019
and
Excise Appeal No.76034 of 2019
& Cross Objection No.76696 of 2019**

(Arising out of Order-in-Appeal No.388/BOL-CE/2018-19 dated 21.01.2019 passed
Commr. (Appeals) of CGST & Excise, Siliguri)

CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, West Bengal

Applicant

VERSUS

M/s Ritesh Tradefin Ltd.

3513(P) Lenin Sarani, Kanjilal Avenue, Durgapur-713210

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant

Shri S.P. Siddhanta, Consultant for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

MISC. ORDER NO. 77486 / 2019

FINAL ORDER NO. 76596 / 2019

DATE OF HEARING : 22.11.2019

DATE OF DECISION : 22.11.2019

PER P.K. CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc. Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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